

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 673 & 672 OF 2018 IN**  
**DFR NO. 1903 OF 2018**

**Dated: 1<sup>st</sup> June, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Clean Solar Power Bellary) Pvt. Ltd.**

**.... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Gopal Jain, Sr. Adv.  
Mr. Avijeet Lala  
Ms. Shikha Pandey  
Mr. Akshay Shandilya  
Ms. Molshree Bhatnagar

Counsel for the Respondent(s) : -

**ORDER**

**(IA No. 673 of 2018)**  
***(Application for leave to file appeal)***

We have heard the learned senior counsel, Mr. Gopal Jain, Sr. Advocate appearing for the Appellant. Respondents, through served, unrepresented.

Learned counsel appearing for the Appellant in the IA No.673 of 2018 (for leave to file the appeal), at the outset, submitted that, in the light of the statement made in the application, the same may kindly be accepted and leave to file the appeal may kindly be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the Application, leave to file the

appeal is granted. IA No. 673 of 2018 is allowed. The application stands disposed of as such.

**DFR NO. 1903 OF 2018**

Learned counsel for the Appellant is directed to serve a copy of the Appeal Paper Book on Respondent No. 1 forthwith.

Issue notice to the respondents, returnable on 16-7-2018.

Learned counsel for the respondents may file their respective replies on or before 29-6-2018, after serving copy on the other side. Thereafter, learned counsel for the appellant may file rejoinder on or before 13-7-2018, after serving copy on the other side.

The Respondent Nos. 1 to 7 are directed not to precipitate the matter till the next date of hearing, i.e. 16-7-2018.

Registry is directed to number the appeal and list the matter for admission on **16-7-2018**.

**(S. D. Dubey)**  
**Technical Member**

*tpd/vg*

**(Justice N. K. Patil)**  
**Judicial Member**